



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A.350/00253/2016

Date of order :27.09.2016

Present : Hon'ble Justice Mr. V.C. Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

GOBINDA CHANDRA DEY

-V E R S U S-

UNION OF INDIA & OTHERS
(E. RLY.)

For the applicants : Mr. N. Roy, counsel

For the respondents : Ms. S.D. Chandra, counsel

O R D E R

Per Mr. Justice V.C. Gupta, J.M.

Heard Id. counsel for the applicant and Id. counsel for the respondents.

2. The claim of the applicant is that he has been working as substitute since 18.10.1985 continuously and he acquired temporary status in 1991, but he has not been regularized though his juniors were regularized.

3. The applicant moved an application to the authority concerned on 07.05.2015 in this matter and just after submitting the representation, he has filed this O.A.

4. As the claim of the applicant has not yet been decided by the respondents, Id. counsel for the applicant prays for a direction upon the

respondents to decide his claim as per rules. Ld. counsel for the respondents has no objection if such prayer is allowed.

5. Hence the respondents are directed to decide the representation of the applicant dated 07.05.2015(Annexure A-7 to the O.A.) by passing a reasoned and speaking order in accordance with law within a period of two months from the date of communication of a certified copy of this order. It is made clear that we have not gone into the merit of this case and all the points are kept open for consideration by the respondent authorities as per law.

6. Accordingly the O.A. is finally disposed of at the state of admission with consent of both sides without calling for any record from the respondents.

(J. Das Gupta)
Administrative Member
sb

(Justice ~~V.C.~~ Gupta)
Judicial Member